

1	2	3
30	Sikkim	0
31	Tamil Nadu	0
32	Tripura	1
33	Uttar Pradesh	17
34	Uttarakhand	2
35	West Bengal	0
TOTAL		246

Environmental clearance to Lohari Nagpala Dam

740. SHRI PRAKASH JAVADEKAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has granted environmental clearance for restarting the work on Lohari Nagpala Dam on Bhagirathi; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The environmental clearance to the Loharinag Pala hydroelectric project was given on 08.02.2005. However in a writ petition (no. 15 of 2009), the Hon'ble High Court of Uttarakhand directed that the issue regarding Loharinag Pala, Pala Maneri and Bhaironghati projects may be decided by the National Ganga River Basin Authority (NGRBA). The NGRBA in its meeting on 5.10.2009 decided that the issue would be studied by the Ministries of Environment and Forests and Power and a report submitted to NGRBA. This report was submitted in December 2009. Subsequently, another committee was constituted to examine the implications of discontinuing the Loharinag Pala project. Both these reports were considered by a committee constituted under the chairmanship of Finance Minister. A final view on the recommendations of this committee is yet to be taken.

Rules for e-waste management

741. SHRI B.S. GNANADESIKAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the new draft rules on e-waste management framed by Government ignores the unorganized and small and medium sector where more than 90 per cent of nearly 3,30,000

tonnes of e-waste are generated in the country;

(b) if so, the details thereof;

(c) whether the Centre for Science and Environment (CSE) has raised this issue with the Ministry; and

(d) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) The Ministry of Environment and Forests has published the draft notification on e-waste (Management and Handling) Rules, 2010 for the information of public. A number of suggestions/comments on the draft Rules have been received from various stake holders. The draft rules are based on the concept of Extended Producers Responsibility i.e. the producers will have the responsibility for setting up collection systems for channelizing the e-waste generated from their products to the registered recyclers. As per these Rules, a collection centre, dismantler or recycler of e-waste is required to obtain authorisation from the State Pollution Control Board/Pollution Control Committee concerned. However, for dismantling and recycling, registration with the Central Pollution Control Board is also required. This is to ensure e-waste management in an environmentally sound manner.

Strengthening of forest administration

742. SHRI N. K. SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether, in a bid to tackle Maoists insurgency, various State Governments have urged the Central Government to strengthen the forest administration in the country;

(b) if so, Government's reaction in this regard;

(c) whether the existing forest administration in the naxal affected States are weak and needs upgradation in view of naxalites hiding in such dense forests; and

(d) if so, the strategies Government proposes to formulate in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Environment & Forests has not received any